

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK**

**ORIGINAL APPLICATION NO. 50 OF 2013**  
**CUTTACK, THIS THE 6<sup>th</sup> DAY OF FEBRUARY, 2013**

**CORAM**

**HON'BLE MR. A.K. PATNAIK, MEMBER (JUDL.)  
HON'BLE MR. R.C. MISRA, MEMBER (ADMN.)**

.....  
BINA,  
Aged about 66 years,  
S/o. Late Bhaiga,  
Retd. Senior Chowkidar/Engineering/Open Line/  
E.Co.Rly./Cuttack  
Permanent resident of  
Vill.- Khapuriapada, P.O. Manatira,  
P.S.- Jajpur Road,  
Dist.- Jajpur, Odisha

.....Applicant

Advocate(s) ..... M/s. N.R.Routray, S.Mishra, T.K.Choudhury, S.K.Mohanty

**VERSUS**

Union of India represented through

1. The General Manager,  
East Coast Railway, E.Co.R.Sadan,  
Chandrasekharpur, Bhubaneswar, Dist.-Khurda.
2. Sr. Divisional Personnel Officer,  
East Coast Railway, Khurda Road Division,  
At/PO-Jatni, Dist-Khurda.
3. Sr. Divisional Engineer/Co-ordn./  
East Coast Railway,  
Khurda Road Division,  
At/PO-Jatni, Dist-Khurda.
4. Sr. Divisional Financial Manager,  
East Coast Railway,  
Khurda Road Division,  
At/PO-Jatni, Dist-Khurda.

..... Respondents

Advocate(s)..... Mr. T.Rath.



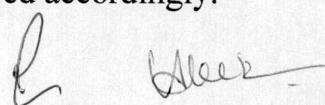
ORDER (ORAL)MR. A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. N.R.Routray, Ld. Counsel for the applicant, and Mr. T. Rath, Ld. Standing Counsel appearing on behalf of the Railways, on whom a copy of this O.A. has already been served.

2. The applicant has filed this O.A. for direction to the Respondents to grant him full pension relying on RBE No. 222/09.

3. Mr. Routray, Ld. Counsel for the applicant, submitted that claiming full pension the applicant has already made a representation on 09.07.2012 to the Sr. Divisional Personnel Officer, East Coast Railway, Khurda Road Division (Respondent No.2). Mr. Rath, Ld. Standing Counsel appearing for the Railways is not in a position to apprise this Tribunal regarding current status of the said representation.

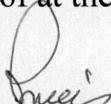
4. In view of the above, without entering into the merit of this case, we deem it just and proper to dispose of this O.A. at the stage of admission itself with direction to Respondent No.2, i.e. Sr. Divisional Personnel Officer, East Coast Railway, Khurda Road Division, to consider and dispose of the representation (if any such representation is pending before him) by way of reasoned and speaking order within a period of two months from the date of receipt of copy of this order and communicate the result thereof to the applicant. Ordered accordingly.



5. If at all, as per the extant rules and regulations, the claim of the applicant is found to be genuine and he is entitled to the same, then the said dues may be extended to him within a further period of three months from the date of such consideration.

6. As prayed for by Mr. Routray, Ld. Counsel for the applicant, copy of this order along with paper book be transmitted to Respondent Nos. 2, 3 and 4 at the cost of the applicant for which he will file postal requisites by 08.02.2013.

7. With the aforesaid observation and direction, the O.A. stands disposed of at the stage of admission itself.

  
(R.C.MISRA)  
MEMBER(ADMN.)

  
(A.K. PATNAIK)  
MEMBER(JUDL.)

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